GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 4877

TO BE ANSWERED ON THE 23rd JULY, 2019/ SHRAVANA 01, 1941 (SAKA)

INCREASE IN CRIME

4877.   SHRI PARTHIBAN S.R.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the number of crimes in the country is increasing year after year;

(b) if so, the details thereof during each of the last three years, State-wise; and

(c) the concrete steps taken by the Government to arrest this trend and to make the country crime free?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication 'Crime in India'. The published reports are available till the year 2016. The State-wise details of total cognizable crimes registered under IPC during the years 2014, 2015 and 2016 are given at Annexure.

(c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. However, in order to facilitate police in States/UTs to effectively deal with the crimes, Government of India has *inter alia* taken following measures:

(i) The Ministry of Home Affairs (MHA) has prepared "Witness Protection Scheme, 2018" in consultation with the National Legal Service Authority, Bureau of Police Research & Development and the State Governments. This scheme provides for protection of witnesses based on the threat assessment.

(ii) A common platform for filing reports, collecting and sharing information on crime and criminal at national level, Crime and Criminal Tracking Networks and Systems (CCTNS) has been implemented.

(iii) To make the justice delivery system speedy and transparent, an "Inter-operable Criminal Justice System" has been launched to integrate CCTNS with the court and prison databases, as well as with other pillars of the criminal justice system such as Forensics, Prosecution and Juvenile homes in a phased manner.

(iv) In order to facilitate States/UTs, an online analytic tool for police called "Investigation Tracking System for Sexual Offences" to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act, 2018 has been launched.

(v) Cyber Crime Forensic Labs have been set up in several States, and training has been given to over 3,664 personnel, including 410 Public Prosecutors and Judicial Officers in identifying, detecting and resolving cyber-crimes.

(vi) In order to improve investigation, steps have been taken to strengthen DNA analysis units in Central and State Forensic Science Laboratories. This includes setting up of a State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh. MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories in 13 States/ UTs.

(vii) MHA has also been providing funds to the State Governments for modernization of their Police Forces.

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			Annexure to Lok Sabha Unstarred Question No. 4877 for 23.07.2019		

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State/UT wise details of Total Cognizable Crimes Registered under IPC during the years 2014, 2015 & 2016

SNO	STATE	2014	2015	2016
1	Andhra Pradesh	114604	110693	106774
2	Arunachal Pradesh	2843	2968	2534
3	Assam	94337	103616	102250
4	Bihar	177595	176973	164163
5	Chhattisgarh	58200	56692	55029
6	Goa	4466	3074	2692
7	Gujarat	131385	126935	147122
8	Haryana	79947	84466	88527
9	Himachal Pradesh	14160	14007	13386
10	Jammu & Kashmir	23848	23583	24501
11	Jharkhand	45335	45050	40710
12	Karnataka	137338	138847	148402
13	Kerala	206789	257074	260097
14	Madhya Pradesh	272423	268614	264418
15	Maharashtra	249834	275414	261714
16	Manipur	3641	3847	3170
17	Meghalaya	3679	4079	3366
18	Mizoram	2140	2228	2425
19	Nagaland	1157	1302	1376
20	Odisha	74569	83360	81460
21	Punjab	37162	37983	40007
22	Rajasthan	210418	198080	180398
23	Sikkim	1065	766	809
24	Tamil Nadu	193200	187558	179896
25	Telangana	106830	106282	108991
26	Tripura	5499	4692	3933
27	Uttar Pradesh	240475	241920	282171
28	Uttarakhand	9156	10248	10867
29	West Bengal	185672	179501	176569
	Total (States)	**2687767**	**2749852**	**2757757**
30	A & N Islands	746	862	802
31	Chandigarh	3221	3248	2996
32	D&N Haveli	277	269	244
33	Daman & Diu	233	302	271
34	Delhi UT	155654	191377	209519
35	Lakshadweep	81	50	36
36	Puducherry	3584	3440	4086
	Total (UTs)	**163796**	**199548**	**217954**
	Total (All India)	**2851563**	**2949400**	**2975711**
	Source: Crime in India			